F. No. 7/6/2005-Coord NATIONAL HUMAN RIGHTS COMMISSION (COORDINATION SECTION)

Faridkot House, Copernucus Marg, New Delhi

Dated 16th September, 2011

ORDER

Subject: Re-Constitution of the Core Group of NGOs in the Commission.

Under section 12(i) of 'The Protection of Human Rights Act, 1993', the National Human Rights Commission(NHRC) is mandated to encourage the efforts of Non-Governmental Organisations (NGOs) and institutions working in the field of human rights. The Commission has been fulfilling this objective through its" issue based" interactions/partnerships with various reputed NGOs who have built up a credible reputation of dedicated work in the area of human rights. A 'Core Group of NGOs to serve as a Monitoring Mechanism for Consultation had been constituted in the year 2001 and re-constituted from time to time which made several useful and constructive suggestions in its meetings, for the consideration of the Commission.

- Thus, keeping in mind especially, the renewed focus of the Commission for the realization of Civil, Economic, Social and Cultural Rights as well as to extend the reach of the Commission to the different regions of the country to provide sectoral and regional representation, the Commission has reconstituted the Core Group of NGOs and the reconstituted Members of the Core Group are as follows:
 - (i) Mr.Javed Abidi, Executive Director, National Centre for Promotion of Employment for Disabled People.
 - (ii) Mr. Suhas Chakma,
 Director
 Asian Centre for Human Rights
 - (iii) Mr.Kailash Satyarthi,
 Founder, ---Bachpan Bachao Andolan (BBA),
 - (iv) Ms.Rita Sarin, Country Director, The Hunger Project-India,
 - (v) Mr.Rakesh JinsiSecretary General,SOS Children's Villages of India

- (vi) Shri Mathews Philip,Executive Director,South India Cell for Human Rights Education & Monitoring(SICHREM)
- (vii) Smt.Sugatha Kumari Secretary, ABHAYA,
- (viii) Puja Marwaha,Chief ExecutiveCRY Child Rights and You
- (ix) Dr. Lenin Raghuvanshi,
 Convener,
 Peoples Vigilance Committee on Human Rights(PVCHR)
- (x) Shri Paul Divakar Secretary Genral National Campaign for Dalit Human Rights,
- (xi) Dr.Ruth Manorama
 President, National Alliance of Women(NAWO)
- (xii) Shri Baghambar Patnaik Human Rights Activist and Adviser,
- 4. The terms of reference of the Core Group shall be the following:
 - (i) To identify the broad areas of cooperation between the NHRC and the NGOs and suggest its mechanism.
 - (ii) To identify important human rights issues which could be jointly taken up with the NGOs after considering the suggestions/proposals received from them.
 - (iii) To advise the Commission on International Human Rights Convention.
 - (iv) To discuss and suggest mechanism for continuous and meaningful interaction of the Commission with the civil society.
 - (v) To consult and interact on a regular basis on issues concerning human rights and to build up a data base of NGOs.
 - (vi) To consider any other issues relevant to the consultation with the NGOs.
 - 5. The Core Group may meet at intervals deemed necessary by the group.

- _6.__The_Members_of_the_Core_Group_shall_be_entitled_to_TA/DA_for_the_journeys_ undertaken by them in connection with the Core Group meetings as per norms approved by the Commission.
 - 7. The Core group shall submit their reports from time to time to the Commission with its recommendations.

Under Secretary (Coord)

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